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CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH: GUWAHATI.5

ORIGINAL APPLICATION NO. 122 / 94 / MTS APPL. NO. (IN OA.)
REVIB. APPLICATION NO. / / (IN O.A. NO.) CONT. APPL. (O.A.)

Smt. S.N. Ali APPLICANT(S)
VERSUS
MoD RESPONDENT(S)
Mr. A.H. Saikia APPLICANT(S) ADVOCATE
Mr. S.K. Mukherjee
Mr. S. Ali, S.C.G.S.C RESPONDENT(S) ADVOCATE

OFFICE NOTE	DATE	COURT'S ORDER
<p>This application is in form and within limit C. F. of Rs. 50. deposited vide IPO/BD No. 861065 Dated ... 5.7.94</p> <p><i>Shamsun N. Ali</i> 27/6 By Registrar (d) Par 07/6</p>	28.6.94	<p>Learned counsel Mr A.H.Saikia moves this application under Section 19 of the Administrative Tribunals Act,1985 on behalf of Smt Shamsun N.Ali. Perused the statement of grievances and reliefs sought for in this application. Learned Sr.C.G.S.C Mr S.Ali submits that the orders impugned in this application had been agitated by the applicant in her previous case O.A.231/93 which was disposed of on 6.1.94 and there- fore this application is not maintainable. Orders impugned in this application had been agitated by the applicant in her previous application O.A.231/93. She was transferred vide order No.F.2-1/F0/93-SB. Admn. dated 30.6.93 (Annexure-6). It was a general transfer order for 36 officers including applicant. She was relieved on 26.7.93 vide telegram Annexure-8 with direction to report to her new place of posting. She failed to report/join in her place of posting and therefore she was asked vide caution/letter No.F.1-36/F0/ (W0)/82-S.B.Admn. dated 21.10.93 (Annexure- 17) requiring her to join place of posting on or before 2.11.93 with caution that</p>

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OFFICE NOTE	DATE	COURT'S ORDER

28.6.94 disciplinary proceeding would be initiated in her failure to comply orders. All these orders were impugned in her previous case O.A.231/93. The statement in the application do not disclose that the transfer order was malafide and she had already been relieved on 26.7.93 pursuant to the transfer order and therefore we find no reason to entertain this application.

Instead of joining in the place of posting after relieved, she is availing medical leave continuously and therefore the authority vide Memo No. 1-36/F0/W0/82-SB-Admn. dated 24th May 1994 (Annexure-27) asked her to obtain a date from the medical Superintendent of Dr Ram Manohar Lohia Hospital, New Delhi on or before 15th June, 1994 for her medical examination before the Medical Board of Dr Ram Manohar Lohia Hospital, New Delhi. No case lies against this order.

In the result, this application is not entertained and rejected.

Copy of the order may be furnished to the counsel of the parties.

By order

28.6.94

Shayar
Vice-Chairman

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Member

S.7.94
copy of order dt. 28.6.94
issued to concerned
Petitioner and counsel
for the parties side
d/o. 2765 to 2767
dtd. 5.7.94.

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